

ITEM NO.10

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6561/2023

(Arising out of impugned final judgment and order dated 06-04-2023 in BA No. 3590/2022 passed by the High Court Of Delhi At New Delhi)

SATYENDAR KUMAR JAIN

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

IA No. 104030/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT And IA No. 104033/2023 - EXEMPTION FROM FILING O.T.  
IA No. 104311/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 104038/2023 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(CrI) No. 7129-7130/2023 (II-C)

( IA No.112607/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.112608/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 24-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Dr. Sushil Kumar Gupta, Adv.  
Mrs. Sunita Gupta, Adv.  
Mrs. Ranjeeta Rohatgi, Adv.  
Mr. Ankit Shah, Adv.  
Mr. Manan Verma, AOR

Dr. Abhishrk Manu Singhvi, Sr. Adv.  
Mr. N. Hariharan, Sr. Adv.  
Mr. Vivek Jain, AOR  
Mr. Abhinav Jain, Adv.  
Mr. Honey Kumbhat, Adv.  
Mr. Rajat Jain, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Siddhant Sahay, Adv.  
Mr. Vaibhav Yadav, Adv.  
Mr. Shadan Farasat, Adv.  
Ms. Warisha Farasat, Adv.

For Respondent(s) Mr. S.v. Raju, A.S.G.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. Zoheb Hussain, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Padmesh Mishra, Adv.  
Mr. Sairica Raju, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6561/2023

This Court, through its earlier order dated 10.07.2023, had extended the interim bail in favour of the petitioner due to his medical conditions. As on today, there is no dispute that the petitioner has undergone an operation for his spine injury.

The respondent has filed an application seeking independent medical evaluation. The learned ASG would therefore, submit that such evaluation be made. The said application seeking independent medical evaluation is kept pending for the present.

However, taking note that the operation for a spine injury of the petitioner has been performed about three days ago, we deem it appropriate, as an interim measure, to extend the interim bail granted to the petitioner by five weeks from this day and list the instant petition accordingly. If need be, the application seeking independent medical evaluation, could be considered at that point of time.

In terms thereof, the interim bail granted earlier to the petitioner, is extended by five weeks from this day. List the matter on 25.08.2023.

**SLP(Crl) No. 7129-7130/2023**

The instant petitions were listed along with SLP(Crl.) 6561/2023. Since, in the said petition, the issue regarding interim medical bail is also considered and is listed based on the said consideration on a different date, the instant petitions require an independent consideration.

Hence, de-tag *SLP(Crl) No. 7129-7130/2023* and list on 21<sup>st</sup> August, 2023.

Objections, if any, be filed in the meanwhile.

(NISHA KHULBEY)  
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)  
ASSISTANT REGISTRAR